

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 764/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2020**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Harjot Singh Kassowal appeared on behalf of the applicant and Advocate, Mr. Jaimin R. Dave appeared on behalf of the respondent.

The instant IB Petition is pending for hearing.

Since the right to file reply was closed on 10.06.2020, as such, the corporate debtor has filed IA 641 of 2020 for setting aside the order dated 10.06.2020 and IA 760 of 2020 for accepting the affidavit in reply by condoning the delay.

Both the above said applications are allowed and disposed of. Hence, the corporate debtor is at liberty to file affidavit in reply with a copy to the petitioner.

Both the parties are at liberty to file written submission five days before the next date of hearing.

List the matter on 04.01.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 9th day of November, 2020.